

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Srinagar)

Subject: Criminal Appeals Nos. 1375-1376 of 2013 titled Asian Resurfacing of Road Agency Pvt. Ltd. Anr V/s Central Bureau of Investigation.

CIRCULAR

No: 76

Dated: 23/05/2018

It is impressed upon all the Courts under the jurisdiction of the High Court of J&K to implement in letter and spirit the directions passed by the Hon'ble Supreme Court in the subject case vide its order dated 25th of April 2018, which are reproduced as under-

- 1) *Wherever original record has been summoned by an appellate/revisional court, photocopy/scanned copy of the same may be kept for its reference and original returned to the trial courts forthwith.*
- 2) *If in future the trial court record is summoned, the trial courts may send photocopy/scanned copy of the record and retain the original so that the proceedings are not held up. In cases where specifically original record is required by holding that photocopy will not serve the purpose, the appellate/revisional court may call for the record only for perusal and the same may be returned while keeping the photocopy/scanned copy of the same.*

By Order

(Sanjay Dhar)
Registrar General

No: 6481-526/SOS

Dated: 23/05/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar for placing the same before Hon'ble the Acting Chief Justice.
2. Secretary to Hon'ble Mr Justice _____ for placing the same before His Lordship.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Judicial, High Court of J&K, Srinagar/Jammu
5. Principal District & Sessions Judge _____ for information and compliance with the request to circulate the same amongst the Judicial Officers of his District.
6. CPC e-Courts High Court of J&K with the request to upload the Circular on the Official website.

Registrar General